



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ६, अंक ७]

शुक्रवार, मे २, २०१४/वैशाख १२, शके १९३६

[पृष्ठ २, किंमत : रुपये २७.००

असाधारण क्रमांक ३८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Act, 2014 (Mah. Act No. IX of 2014), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Principal Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. IX OF 2014.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 2nd May 2014).

An Act further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971.

Mah. XXVIII of 1971. WHEREAS it is expedient further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fifth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Act, 2014. Short title.

Mah. XXVIII of 1971. 2. In section 3Y of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971 (hereinafter referred to as "the principal Act"), in sub-section (1), for the figures, letters and word "1st January 1995" the figures, letters and word "1st January 2000" shall be substituted. Amendment of section 3Y of Mah. XXVIII of 1971.

Amendment
of section 3Z
of Mah.
XXVIII of
1971.

3. In section 3Z of the principal Act, in sub-section (1), for the words, brackets and figures "the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Second Amendment) Act, 2001" the words, brackets and figures "the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Act, 2014" shall be substituted.

Mah. X
of
2002.
Mah.
IX of
2014.

Amendment
of section
3Z-1 of Mah.
XXVIII of
1971.

4. In section 3Z-1 of the principal Act, in sub-section (1), for the figures, letters and word "1st January 1995" the figures, letters and word "1st January 2000" shall be substituted.

Amendment
of section
3Z-2 of Mah.
XXVIII of
1971.

5. In section 3Z-2 of the principal Act, in sub-section (1), for the words, brackets and figures "the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Second Amendment) Act, 2001" the words, brackets and figures "the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Act, 2014" shall be substituted.

Mah. X
of
2002.
Mah.
IX of
2014.